

pants were trained in various aspects of entrepreneurship.

(c) to (e). All the participants to the training programme were advised to submit their projects. However, only 4 participants submitted the projects for sanction of loans. Out of which, two were sanctioned assistance for their projects. One was not found viable and the fourth applicant could not be assisted due to his indebtedness prior to his training programme.

[*Translation*]

Development of Tourist Centres in Chattisgarh District of Madhya Pradesh

10418. SHRI RESHAM LAL JANGDE: Will the Minister of TOURISM be pleased to state:

(a) the details of the places where boarding and lodging facilities are being provided by the India Tourism Development Corpora-

tion or by the State Government in the State of Madhya Pradesh;

(b) the amount spent for the development of tourism in Chattisgarh district of Madhya Pradesh during the last three years;

(c) whether there is any proposal under consideration of Union Government to develop Moramdev Ratanpur, Sirpur, Dantewada, Rajm, Sheorinarayan as tourist centres; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) Boarding and lodging facilities are provided at the following places by India Tourism Development Corporation and/or by the State Government in Madhya Pradesh:—

Bandhavgarh National Park	Kanha National Park	Sagar
Bhopal	Khajuraho	Sanchi
	Mandu	Satna
Chitrakoot	Orchha	Shivpuri
Gwalior	Panchmarhi	Ujjain
Indore	Pipariya	
Jabalpur	Rookhad	

(b) The Central Department of Tourism have sanctioned the following schemes in

Chattisgarh districts during the last three years:—

Amount sanctioned

(*Rs. in lakhs*)

(i) Cafeteria-cum-toilet facilities at Dantewada

12.54

(ii) Wayside amenities at Kawardha	18.36
(iii) Wayside facilities at Boramdeo	3.67

(c) No, Sir.

oreign banks not accepting small denomination notes from the public.

(d) Does not arise.

(c) and (d). According to the information available with RBI, the foreign banks consider loan applications below Rs. five lakh.

Compliance of RBI Directions by Foreign Banks

10419. SHRI PHOOL CHAND VARMA: Will the Minister of FINANCE be pleased to state:

[English]

Gold Ornaments

(a) whether the foreign banks operating in the country are complying with the directions of the Reserve Bank of India regarding minimum deposits in an account, working hours, receiving small denomination notes etc.;

10420. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA: Will the Minister of FINANCE be pleased to state:

(b) if not, the reasons therefor;

(a) the number of samples collected by Government in Maharashtra under Gold Control Act since, 1988;

(c) whether these banks consider loan applications below Rs. 5 lakh; and

(b) the action taken in the regard so far; and

(d) if not, the steps proposed to be taken against these banks?

(c) whether Government propose to make any provision to indicate any 'Hall Mark' on all gold ornaments to prevent cheating by jewellers?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Reserve Bank of India (RBI) has reported that it has not issued any directive to the banks governing the maintenance of minimum balance in deposit accounts. The Indian Bank's Association (IBA) has issued ground rules and code of ethics in this behalf to be followed by the member banks. However, it is open to the member banks to make their own rules in regard to the minimum balance etc. RBI has further reported that the foreign banks operating in India are following the minimum working hours prescribed by it and that it has not received any complaints about the for-

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Ninety-two (92)

(b) Of these sixty nine samples relate to regular seizures such as primary gold foreign marked gold etc. In remaining cases samples were taken to determine correctness of stamped purity of gold ornaments at India Government Mint, Bombay. Out of these 3 samples were of the declared purity. In 9 cases notice to Show Cause were issued and 3 cases have been adjudicated and penalty imposed. 6 cases are pending finalisation of adjudication and 10 cases